

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1103
ANSWERED ON:09.12.2003
DELHI RENT CONTROL ACT
RENUKA CHOWDHURY

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Supreme Court has given any judgement recently regarding the Delhi Rent Control Act, 1995;
- (b) if so, the details thereof;
- (c) whether the Government has taken any decision to notify the date of enforcement of the Act;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

(a)&(b): The Supreme Court, in its judgement dated 8.10.2003 dismissed Civil Appeals Nos.3988-89 of 2001 filed by Common cause for issuing order to the Central Government to notify the Delhi Rent Act, 1995. In the said judgement the Supreme Court observed that the Government is entitled to take into consideration various facts while deciding whether the Act should be brought into force or not and no mandamus can be issued to the Central Government to bring the Act into force.

(c)to(e): The Delhi Rent Act, 1995 could not be enforced after its enactment due to agitation by various groups. It was then decided to bring the Act into force after amending some of its provisions. Consequently, the Delhi Rent (Amendment) Bill, 1997 was introduced in the Rajya Sabha on 28.7.1997. The same was referred to the Parliamentary Standing Committee on Urban & Rural Development for examination and report. The Committee has since submitted its report and its recommendations have also been accepted by the Government. After the Amendment Bill is passed in both the Houses of Parliament and assented to by the President, the Delhi Rent Act, 1995 alongwith the amendments can be brought into force.